

the Rehabilitation Ministry to the vote of the House.

The cut motions were negatived.

Mr. Deputy-Speaker: Now, I will put the Demands to the vote of the House

The question is:

"That the respective sums not exceeding the amounts shown in the third column of the order paper in respect of Demands Nos. 85, 86, 87 and 133 be granted to the President to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1955, in respect of the corresponding heads of Demands entered in the second column thereof."

The motion was adopted.

[The motions for Demands for Grants which were adopted by the House are reproduced below.—Ed. of P.P.]

DEMAND NO. 85—MINISTRY OF REHABILITATION

"That a sum not exceeding Rs. 18,42,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1955, in respect of 'Ministry of Rehabilitation'."

DEMAND NO. 86—EXPENDITURE ON DISPLACED PERSONS

"That a sum not exceeding Rs. 9,38,22,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1955, in respect of 'Expenditure on Displaced Persons'."

DEMAND NO. 87—MISCELLANEOUS EXPENDITURE UNDER THE MINISTRY OF REHABILITATION

"That a sum not exceeding Rs. 27,000 be granted to the President to complete the sum

necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1955, in respect of 'Miscellaneous Expenditure under the Ministry of Rehabilitation'."

DEMAND NO. 133—CAPITAL OUTLAY OF THE MINISTRY OF REHABILITATION

"That a sum not exceeding Rs. 3,73,54,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1955, in respect of 'Capital Outlay of the Ministry of Rehabilitation'."

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

PRESENTATION OF FIFTH REPORT

Shri Altekar (North Satara): I beg to present the Fifth Report of the Committee on Private Members' Bills and Resolutions.

DEMANDS* FOR GRANTS—contd.

Mr. Deputy-Speaker: The House will now take up the Demands for Grants for the Ministry of Labour. I will place the Demands formally before the House.

DEMAND NO. 65—MINISTRY OF LABOUR

Mr. Deputy-Speaker: Motion is:

"That a sum not exceeding Rs. 28,99,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1955, in respect of 'Ministry of Labour'."

DEMAND NO. 66—CHIEF INSPECTOR OF MINES

Mr. Deputy-Speaker: Motion is:

"That a sum not exceeding Rs. 8,73,000 be granted to the

*Moved with the previous sanction of the President.